|  |  |  |  |
| --- | --- | --- | --- |
|  |  |  |  |
|  | **Report by (Name of the listed company/ Intermediary/Fiduciary) for violations related to Code of Conduct under SEBI (Prohibition of Insider Trading) Regulations, 2015**  |
|  |  |
|  | **[For listed companies: Schedule B read with Regulation 9 (1) of SEBI (Prohibition of Insider Trading) Regulations, 2015** |
|  |   |
|  | **For Intermediaries/ Fiduciaries: Schedule C read with Regulation 9(1) and 9(2) of SEBI (Prohibition of Insider Trading) Regulations, 2015]** |
|  |  |
|  | **Sr No** | **Particulars**  | **Details** |
|  | 1 | Name of the listed company/ Intermediary/Fiduciary |   |
|  | 2 | Please tick appropriate checkbox Reporting in capacity of :☐ Listed Company☐ Intermediary☐ Fiduciary  |   |
|  | 3 | **A. Details of Designated Person (DP)**  |   |
|  | i Name of the DP  |   |
|  | ii PAN of the DP  |   |
|  | iii Designation of DP  |   |
|  | iv Functional Role of DP  |   |
|  | v Whether DP is Promoter or belongs to Promoter Group  |   |
|  | **B. If Reporting is for immediate relative of DP** |   |
|  |  i. Name of the immediate relative of DP |   |
|  | ii. PAN of the immediate relative of DP  |   |
|  | **C. Details of transaction(s)** |   |
|  | i. Name of the scrip  |   |
|  | ii. No of shares traded and value (Rs.) (Date- wise) |   |
|  | **D. In case value of trade(s) is more than Rs.10 lacs in a calendar quarter**  |   |
|  | i. Date of intimation of trade(s) by concerned DP/director/promoter/promoter group to Company under regulation 7 of SEBI (PIT) Regulations, 2015 |   |
|  | ii. Date of intimation of trade(s) by Company to stock exchanges under regulation 7 of SEBI (PIT) Regulations, 2015 |   |
|  | 4 | Details of violations observed under Code of Conduct |   |
|  | 5 | Action taken by Listed company/ Intermediary/ Fiduciary |   |
|  | 6 | Reasons recorded in writing for taking action stated above  |   |
|  | 7 | Details of the previous instances of violations, if any, sincelast financial year |   |
|  | 8 | If any amount collected for Code of Conduct violation(s |   |
|  | i. Mode of transfer to SEBI - IPEF (Online/Demand Draft)  |   |
|  | ii. Details of transfer/payment |   |
|  |   |   |
|  | **In case of online:** |   |
|  | Name of the transferor  |   |
|  | Bank Name, branch and Account number |   |
|  | UTR/Transaction reference Number |   |
|  | Transaction date |   |
|  | Transaction Amount (in Rs.) |   |
|  |   |   |
|  | **In case of Demand Draft (DD)** |   |
|  | Bank Name and branch  |   |
|  | DD Number  |   |
|  | DD date  |   |
|  | DD amount (in Rs.)  |   |
|  | 9 | Any other relevant information  |   |
|  |  |  |  |
|  | **Date and Place:** |  |
|  | **Name and Signature of Compliance Officer:** |  |
|  | **PAN:** |  |
|  | **Email ID:**  |  |